

The Minister of Home Affairs (Pandit G. B. Pant): Where is the point of propriety on some Member of the Government having adopted a course which he considered to be proper, honest and straightforward?

Mr. Speaker: Ordinary thinking is different from political thinking and all I can say is that on every proposition there can be a difference of opinion. We cannot go into the minds of people and say this is right or that is wrong, this is proper or that is not proper. Everybody judges for himself. So, I will now put the motion to the vote of the House.

The question is:

"That Rule 321 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion that leave be granted to introduce a Bill further to amend the Constitution of India, namely, the Constitution (Eighth Amendment) Bill, 1955, be suspended."

The motion was adopted.

CONSTITUTION (EIGHTH AMENDMENT) BILL

Mr. Speaker: Now I will put the motion moved by Shri Biswas yesterday to the vote of the House. The question is:.....

Shri Raghavachari (Penukonda): Sir, before you put the motion and take the sense of the House I respectfully submit that now that the motion regarding the suspension of rule 321 has been passed, you will have to dispose of your ruling on the point of order kept for decision and then only this matter can be considered and not before.

Mr. Speaker: That is a matter of order, the sequence in which I have to put. I thought I should better thank the Members at the end after putting the motion before the House.

Shri Raghavachari: Till your decision is announced one way or the other this cannot be put before the House.

Mr. Speaker: I will do that at the end. Now, I will put the motion.

The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Mr. Speaker: Now, as suggested by my friend Shri Raghavachari I thank the Members for having spared the trouble to the Chair of going through the whole mass of proceedings. I do not propose to give that ruling now.

The Minister of Legal Affairs (Shri Pataskar): I introduce the Bill.

VOLUNTARY SURRENDER OF SALARIES (EXEMPTION FROM TAXATION) AMENDMENT BILL

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to move for leave to introduce a Bill further to amend the Voluntary Surrender of Salaries (Exemption from Taxation) Act, 1950.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Voluntary Surrender of Salaries (Exemption from Taxation) Act, 1950."

The motion was adopted.

Shri M. C. Shah: Sir, I introduce* the Bill.

BUSINESS OF THE HOUSE

Mr. Speaker: Out of 6 hours allotted for the Delhi (Control and Building Operations) Bill, 5 hours and 10 minutes have been availed of till yesterday and 50 minutes now remain for completing the clause-by-clause

*Introduced with the recommendation of the President.

consideration and the Third Reading of the Bill. This would mean that the Bill will be disposed of by about 1.55 P.M.

Thereafter the House will take up the Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill for which half an hour has been allotted.

After the disposal of this Bill, the Indian Tariff (Second Amendment) Bill and the Indian Tariff (Third Amendment) Bill be taken up for which 3 hours have been allotted.

I may just invite the attention of the House that we are sitting tomorrow and there will be no question hour. Therefore, the proceedings will start at eleven o'clock.

—

DELHI (CONTROL OF BUILDING OPERATIONS) BILL

Mr. Speaker: The House will now resume further clause-by-clause consideration of the Delhi (Control of Building Operations) Bill.

First, we will take up clause 4. I shall call hon. Members who have tabled amendments to this clause to move them if they so desire, so that we may discuss them together.

Clause 4.—(Declaration of controlled area)

Pandit Thakur Das Bhargava (Gurgaon): I beg to move:

Page 3—

after line 7 add:

“Provided that if any area, declared as a controlled area, is not developed within two years from the date of the notification, the declaration will be regarded to have lapsed.”

Shri Radha Raman (Delhi City): I beg to move:

Page 3—

after line 7, add:

“Provided that such controlled area shall cease to be a con-

trolled area if it is not developed within a specified period mentioned in the notification.”

Shri D. C. Sharma (Hoshiarpur): I beg to move:

Page 3—

after line 7, add:

“Provided that any area, declared as a controlled area will cease to be such if it is not developed within three years of such declaration.”

Shri Mohanlal Saksena (Lucknow Dist. cum Bara Banki Dist.): I beg to move:

Page 3, line 6—

after “declare” insert “for a specified period not exceeding two years”.

Mr. Speaker: Amendments moved:

(1) Page 3—

after line 7, add:

“Provided that if any area, declared as a controlled area, is not developed within two years from the date of the notification, the declaration will be regarded to have lapsed.”

(2) Page 3—

after line 7, add:

“Provided that such controlled area shall cease to be a controlled area if it is not developed within a specified period mentioned in the notification.”

(3) Page 3—

after line 7, add:

“Provided that any area, declared as a controlled area will cease to be such if it is not developed within three years of such declaration.”

(4) Page 3, line 6—

after “declare” insert “for a specified period not exceeding two years”.